

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 13th July, 1978.

NOTIFICATION
(INCOME TAX)

No. 2399 (F.No.187/11/78-IT.AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes, hereby makes the following amendments to the Schedule appended to its Notification No.679 (F.No.187/2/76-IT.AI) dated 20th July, 1974, as amended from time to time.

Existing entries under columns (1) (2) & (3) against Serial No.14 shall be substituted by the following entry:-

<u>COMMISSIONER OF INCOME TAX</u>	<u>HEADQUARTERS</u>	<u>JURISDICTION</u>
14. Lucknow	Lucknow	1. C.D.-IT Circle, Lucknow. 2. Lucknow Circle, Lucknow. 3. Galary Circle, Lucknow. 4. Alnora. 5. Borsbanki. 6. Bareilly. 7. Bijnore. 8. Duddun. 9. Chandausi. 10. Hardoi. 11. Halchoni. 12. Kachipur. 13. Lakhimpur (Nari). 14. Moradabad. 15. Nainital. 16. Najibabad. 17. Pilibhit. 18. Rampur. 19. Raebareilly. 20. Sambhal. 21. Shahjahanpur. 22. Sitapur. 23. Unnao.

This notification shall take effect from 13.7.1978.

(*Sd/-*)
(H. SHASTRI)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
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9. Chief Controller of Accounts, C.B.D.T., A-Block, Vikas Chaman, New Delhi.

(V.P.VASANTH)
SECTION OFFICER